

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 02-07-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --

PETITION NUMBER : CP(IB)/34(CHE)/2022

NAME OF THE PETITIONER : Edelweiss Asset Reconstruction Company
Ltd

NAME OF THE RESPONDENT(S) : Empee Hotels Ltd

UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

Ld. Counsel Mr. V.V. Sivakumar for the Petitioner. Ld. Counsel Mr.P.Kabilan for the Respondent.

In this case the Counsel for the Petitioner stated that there is a process of reconstruction of debt in progress, sought time to update. Time allowed.

The Petitioner is directed to file a memo on the developments as soon as the same is finalised.

List the Petition for hearing on **05.08.2024**.

Sd/-
RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk